

Month	Allocation	Lifting
October '88	9,000 MTs	2,185 MTs
November '88	8,000 MTs	4,795 MTs
December '88	2,800 Mts	2,656 Mts
January '89	2,800 Mts	4,748 Mts
February '89	2,800 Mts	Figures awaited

Environmental Clearance to Projects

106. SHRI K.P. UNNIKRISHNAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the nature of projects requiring clearance of his Ministry.

(b) the details of various technical committees set up by the Ministry to grant environmental clearance in different spheres, and the norms evolved by them for scrutinising applications from the States and organisations:

(c) the details of the committees, if any set up for monitoring whether there is any further infringement of environment and forest laws and guidelines issued by the Ministry in this regard; and

(d) the names and details of the projects disposed of and given clearance during 1986 -87, 1987-88, 1988-89, including irrigation and power projects (both hydro thermal and nuclear), names of the projects on whom conditions have been imposed detailing the special stipulations under which permission has been granted in each case, and the projects now pending clearance before Union Government?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Projects requiring environmental clearance include:

- Major Irrigation and Multipurpose River Valley projects
- All hydel, thermal and atomic power projects
- Mining projects (public sector)
- Industrial projects; and
- Ports, Harbours, Beach Resorts

(b) There are four Appraisal Committees of Experts to assess River Valley, Mining, Thermal Power and Industrial Projects, Composition of the Committees is given in Statement I below. The guidelines followed by the Committees are summarised in Statement II below.

(c) Setting up a Monitoring Committee by the Project authorities is stipulated as a condition while approving major projects so as to ensure effective implementation of the conditions and safeguards imposed. Six regional offices at Shillong, Calcutta, Lucknow, Chandigarh, Bhopal and Bangalore are also to do follow-up of the implemen-

tation of conditions and safeguards laid down while giving environmental clearance,
(d) Details being voluminous are under

compilation and will be laid on the Table of the House

STATEMENT-I

- i. Composition of the Environmental Appraisal Committee for River Valley Projects and Hydroelectric Projects (Statement 1.1)
- ii. Composition of the Environmental Appraisal Committee for Mining Projects (Statement 1.2)
- iii. Composition of Environmental Appraisal Committee for Thermal Power Projects (Statement 1.3)
- iv. Composition of Environmental Appraisal Committee for Industrial Projects (Statement 1.4).

Constitution of Environmental Appraisal Committee for River Valley and Hydro-Electric Projects

- | | |
|---|----------|
| 1. Prof. Dinesh Mohan,
Rs. 1/19, Raj Nagar, Ghazlabad. | Chairman |
| 2. Prof. M.C. Chaturvedi,
Water Resources Management
and Planning, Indian Institute of
Technology Delhi. | Member |
| 3. Dr. D.R. Bhumbla,
Vill. Palnagar

P.O. CSSRI, Karnal | Member |
| 4. Prof. Virendra Kumar
Department of Botany,
Dr. Zakir Hussain College,

Delhi Gate, Delhi | Member |
| 5. Shri B.S. Bhawani Shankar,
5-H, Multi storeyed Flats
Minto Road,
New Delhi-110002 | Member |
| 6. Shri M.A. Rashid,
Ketan, Apartment
Flat No. 103, Fatehganj Camp,
Baroda-390002 | Member |

7. Dr. R. S. Paroda, Member
Director
National Bureau of Plant
Genetic Resources,
Pusa, Delhi

8. Dr. S. Maudgal Member
Director,
Ministry of Environment & Forests,
Paryavaran Bhawan, CGO. Complex,
Lodi Road, New Delhi 110003.

9. Dr. (Mrs.) Nalni Bhat, Member Secretary
Scientists SE,

Ministry of Environment & Forests,
Paryavaran Bhawan, CGO, Complex,
Lodhi Road, New Delhi-110003

PERMANENT INVITEES

1. Representative, Central Water Commission,
Ministry of Water Resources, Shram Shakti Bhawan,
New Delhi
2. Representative, Central Electricity Authority, Ministry of Energy,
Shram Shakti Bhawan, New Delhi.
3. Joint Adviser (I & CAD), Planning Commission New Delhi.

TERMS OF REFERENCE

The Terms of reference of this Committee are:

- i. To undertake environmental impact assessment of river valley projects submitted by CWC/CEA State authorities.
- ii. To suggest safeguards, if feasible, to mitigate the adverse environmental impact and to recommend clearance or rejection of the projects from the environmental angle with or without safeguards on the basis of the scrutiny undertaken.
- iii. To monitor the observance of safeguards.

CONSTITUTION OF ENVIRONMENTAL APPRAISAL COMMITTEE FOR MINING PROJECTS.

1. Shri A.N. Banerjee
M-155, Greater Kailash-II
New Delhi.

Chairman

- | | | |
|-----|---|------------------|
| 2. | Prof. G.S. Marwaha
505, Byramji Town
Nagpur. | Member |
| 3. | Shri V.C. Varma
Director General of Mines Safety
Dhanbad. | Member |
| 4. | Shri C.S. Chandrashekhar
E-255, East of Kailash,
New Delhi. | Member |
| 5. | Shri Paritosh Tyagi,
Chairman, Central Board for
Prevention and Control of Water Pollution
Skylark, Nehru Place,
New Delhi. | Member |
| 6. | Prof. B.B.Dhar,
Department of Mining Engineering,
Institute of Technology,
Benaras Hindu University,
Varanasi. | Member |
| 7. | Dr. B. Singh
Director,
Central Mining Research Station,
Dhanbad. | Member |
| 8. | Dr. C.R. Babu,
Department of Botany,
Delhi University, Delhi | Member |
| 9. | Shri M. Parabrahman,
Director, Department of Environment
Forests & Wildlife, New Delhi | Member |
| 10. | Shri R. Mehta,
Principal Scientific Officer,
Department of Environment,
Forest & Wildlife, New Delhi | Member-Secretary |

PERMANENT INVITEES

1. Representative, Department of Coal, Ministry of Energy, Shastri Bhavan, New Delhi.
2. Representative, Department of Mines, Ministry of Steel & Mines, Shastri Bhavan, New Delhi.

3. Representative, Department of Steel, Ministry of Steel & Mines, Udyog Bhavan, New Delhi.
 4. Joint Adviser (Coal), Planning Commission, Yojana Bhavan, New Delhi.
 5. Joint Adviser (Minerals), Planning Commission, Yojana Bhavan, New Delhi
2. The terms of reference of the Committee are:
- (i) To examine mining projects referred to the Ministry and make recommendations for their approval or rejection on the basis of their potential environmental impacts with or without the suggested safeguards.
 - (ii) Suggest mitigative measures and pollution control devices including choice of appropriate technology for projects recommended for approval.
 - (iii) To review and analyse the environmental management plan submitted in respect of the new mining projects.
 - (iv) To ensure through appropriate monitoring mechanism that environmental safeguards proposed are appropriately implemented.

CONSTITUTION OF ENVIRONMENTAL APPRAISAL COMMITTEE FOR THERMAL POWER PROJECTS

- | | |
|---|----------|
| 1. Shri S.K. Roy
B-90, Defence Colony,
New Delhi-110024 | Chairman |
| 2. Prof. J.M. Dave,
School of Environmental
Sciences, Jawaharlal Nehru University,
New Delhi-67 | Member |
| 3. Dr. S. Ramesh
Tata Energy Research Institute | Member |
| 4. Prof. M.K. Sarkar,
Deptt. of Chemical Engineering,
Indian Institute of Technology,
New Delhi-16 | Member |
| 5. Dr. B.N. Viswanathan,
Assistant Director,
Industrial Toxicology,
Research Centre, Lucknow. | Member |

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| 6. | Shri S.C. Sharma,
Director, Indian Meteorology
Department, Mausam Bhavan,
Lodi Road, New Delhi-3 | |
| 7. | Dr. B. Sengupta,
Central Board for the
Prevention & Control of Water
Pollution, New Delhi-19 | Member |
| 8. | Shri M. Parabrahman,
Director, Department of Environment,
Forests & Wildlife,
New Delhi-3 | Member |
| 9. | Dr. B. Padmanabhamurthi,
Jawaharlal Nehru University
New Delhi | Member |
| 10. | Dr. C.K. Pandey
Principal Scientific Officer,
Department of Environment,
Forests & Wildlife, New Delhi-3. | Member Secretary |
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PERMANENT INVITEES

1. Shri B.P. C. Sinha, Chief Hydrologist, Central Ground Water Board, New Delhi.
 2. Shri M.S.S. Sastry, Director, Central Electricity Authority, Sewa Bhavan, R.K.Puram, New Delhi
 3. Representatives of Department of Coal.
 4. Representative of the concerned State Electricity Board/Project Authorities.
 5. Representative of the concerned State Pollution Control Board.
2. The terms of reference of the Committee are:
- (i) To scrutinise project proposal referred to it by the Government of India and other agencies in order to evaluate the potential environmental impact and recommend what precautions and safeguards may be taken to minimise such impacts;
 - (ii) To suggest appropriate mechanism for effective implementation of suggested environmental safeguards:
 - (iii) To identify thrust areas for R & D pertaining to thermal power projects and provide guidance in preparation of case studies.

CONSTITUTION OF ENVIRONMENTAL APPRAISAL COMMITTEE FOR INDUSTRIAL PROJECTS.

- | | | |
|----|---|----------|
| 1. | Prof. P. Khanna,
Director, National
Environmental Engineering Research Institute,
Nehru Marg
Nagpur-440020. | Chairman |
| 2. | Prof. J.M. Dave.
School of Environmental Sciences,
Jawaharlal Nehru University,
New Delhi-110067. | Member |
| 3. | Prof. T. Shivaji Rao,
Professor of Environmental Engineering,
College of Engineering,
Andhra University,
Visakhapatnam 530003 | Member |
| 4. | Shri S.C. Sharma,
Indian Meteorology Department,
Mausam Bhavan, Lodi Road,
New Delhi 110003 | Member |
| 5. | Dr. T. R. Saranathan,
Society for Clean Environment,
Garden Resort,
200 Sion-Trombay Road,
Chembur, Bombay-4000871. | Member |
| 6. | Prof. Rajendra Prakash,
Dean, University of Roorkee,
Roorkee-247007
Uttar Pradesh. | Member |
| 7. | Dr. P.K. Roy
Director
Industrial Toxicology Research Centre,
Lucknow 220001. | Member |
| 8. | Shri Shyam Chanani,
Bombay Environmental Action Groups,
9, St. James Court, Marine Drive,
Bombay 400020 | Member |
| 9. | Chairman/Nominee,
Central Pollution Control Board,
Nehru Place. New Delhi-110019. | Member |

10. Shri M. Parabrahman,
Director (IA),
Department of Environment, Forests and
Wildlife, Lodi Road.
New Delhi-110003.

Member Secretary

PERMANENT INVITEES.

1. Representatives of Industry or concerned Ministry in Government of India and the State.
 2. Chairman or his nominee of the concerned State Pollution Control Board.
2. The terms of reference of the Committee are as follows:
- (i) To examine industrial projects referred to the Ministry and make recommendations for their approval or rejection from the environmental angle.
 - (ii) Suggest mitigative measures and pollution control devices including choice of appropriate technology for projects recommended for approval.
 - (iii) Prepare guidelines of selected industries with reference to choice of technology, pollution status, pollution control devices monitoring mechanism for effective implementation of safeguards etc.
 - (iv) Evolve a mechanism for monitoring of implementation of suggested safeguards.
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STATEMENT-II

Summary of the norms and guidelines followed by the various committees is given below:-

I. RIVER VALLEY PROJECTS

Adopting a holistic approach, the following components are considered as integral to the engineering works:

- Catchment Area Treatment:
- Command Area development: and
- Engineering works.

The project authorities are required to

formulate Action Plans on the following:-

- Command Area Development;
- Compensatory Afforestation;
- Rehabilitation of project affected oustees with emphasis on land for-land compensation;
- Survey of flora and fauna for rehabilitation of the Wildlife habitat;
- Reservoir induced seismicity; and
- Public health aspects with emphasis on water borne diseases.

II. MINING PROJECTS

The guidelines and norms cover the following:

- Water Pollution Control;
- Noise Pollution Control; and
- Air Pollution Control.

The norms followed are those adopted by the Central Pollution Control Board.

2. Simultaneous reclamation of the mined area is insisted upon.
3. the norms laid down by Director General of Mine Safety for the Welfare of the workers are to be complied by the project authorities to ensure good working environment.
4. Rehabilitation of the affected population.

III. THERMAL POWER PROJECTS

Guidelines have been laid down stipulating certain criteria so that the thermal power station can be located away from the metropolitan centre and ecological sensitive area like National Parks, Sanctuaries, Beaches etc., The norms have been evolved regarding the stack height, permissible level of pollutants SO₂, NO_x, Suspended Particulate Matter (SPM), etc. The norms evolved by the Central Board for the Prevention and Control of Water Pollution with respect to air, water and land pollution are applicable to these projects.

Project authorities are required to assess the likely adverse impacts and accordingly prepare Environmental Management Plans for their prevention or mitigation.

Preparation of such plans usually require 4 season data in respect of air and water quality.

IV. INDUSTRIAL PROJECTS

The major criteria adopted in the evaluation of industrial projects are:

- Control of air, water and land pollution;
- Site selection to ensure that it will not have adverse environmental impact on ecologically sensitive and conservation areas like national parks, sanctuaries, etc.
- Guidelines issued by Prime Minister not to locate any structure within the 500m of high tide line are strictly adhered to except in the case of Beach Resorts where a relaxation is permitted, on merit to construct beyond a distance of 200m.
- Formulation of satisfactory rehabilitation plans along with the submission of a duly approved Disaster Management Plan is insisted upon.
- The norms evolved by the Central Board for the Prevention and Control of Water Pollution with respect to air, water and land pollution are applicable to these projects.

Mines (Minimum National Standard) evolved by the Central Pollution Control Board are to be strictly adhered to by the project authorities in relation to the permissible level of pollutants in the effluents and gaseous emissions.